

R.O.C. **GOB(I) 28/2020**

.....No.....

D.DIS.

HIGH COURT OF KARNATAKA  
HIGH COURT BUILDING  
BENGALURU- 560 001

**FROM**

**DATED: 03.08.2020**

**THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA, BENGALURU – 1**

**TO,**

The Advocate & Co-ordinator (CLE & T),  
All India Lawyer's Union (R),  
Karnataka State,  
**BENGALURU-560009.**

**SIR,**

Sub: Permission to the Judicial Officers of High Court,  
District Court and Trial Court to deliver online  
lectures during their convenient time – reg.

Ref: Your letter dated 15.07.2020.

\* \* \* \* \*

With reference to the above subject, I am directed to inform that permission is granted to the Judicial Officers of High Court, District Court and Trial Court to deliver online lectures during their convenient time without affecting the regular office work, for the online free coaching offered by the All India Lawyer's Union. However, the Co-ordinator should submit a list of the Judicial Officers required for conducting classes and seek prior approval of this office to the list.

Yours faithfully,

Sd/-

(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL

Copy forwarded for information and necessary action to:-

01. The Prl. City Civil and Sessions Judge, Bengaluru, Prl. District and Sessions Judge, Bengaluru Rural District/Bagalkot/Ballari/Belagavi/Bidar/Chamarajanagar/Chikkaballapura/Chikkamagaluru/ Chitradurga/ Davanagere/ Dharwad/ Gadag/ Hassan/ Haveri/ Kalaburagi/ Kodagu-Madikeri/ Kolar/ Koppal/ Mandya/ Mysuru/ D.K.,Mangaluru/ Ramanagara/ Raichur/ Shivamogga/ Tumakuru/ U.K.Karwar/ Udupi/ Vijayapura/ Yadgir, with a direction to circulate this letter to the Officers and courts concerned.
02. The Prl. Secretary to Government of Karnataka, Law Department, Vidhana Soudha, Bengaluru.
03. The Registrar (Vigilance) / Registrar (Computers) / Registrar (Statistics and Review) /Registrar (Recruitment)/Registrar (Administration)/Registrar (Infrastructure & Maintenance)/Registrar (Judicial) and Secretary to Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru.
04. The Additional Registrar General, Dharwad and Kalaburagi Benches.
05. The Central Project Co-ordinator (Computers) of this office, with a request to web-host the same on the official website of the High Court of Karnataka.
06. The Director, Karnataka Judicial Academy, Bengaluru.
07. The Registrar, Karnataka State Administrative Tribunal, Kandaya Bhavan, Bengaluru.
08. The Director, Arbitration Center – Karnataka (Domestic & International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
09. The Director, Bengaluru Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
10. The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
11. The Member Secretary, High Court Legal Services Committee, High Court Buildings, Bengaluru.
12. Office Copy.

R.O.C. **GOB(I) 28/2020**

.....No.....

D.DIS.

HIGH COURT OF KARNATAKA

HIGH COURT BUILDING

BENGALURU - 560 001

**From,**

**DATED: 13.10.2020**

**THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA, BENGALURU – 1**

**To,**

All the Prl. District and Sessions Judge in the State/  
All the Judicial Officers working on OOD.

**SIR/MADAM,**

Sub:-Furnishing details of the Institution/competent authority organizing the webinar/online coaching classes, subject on which webinar/online coaching delivered and audience participating in the online coaching classes, by the Judicial Officers – reg.

Ref:- This office letter No.GOB(I) 28/2020 dated 03.08.2020.

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With reference to the above subject, I am to inform that in principle permission is granted to the Judicial Officers working in the State to deliver online lecture during their convenient time without affecting the regular office work, to be organized by the All India Lawyer's Union (R), Karnataka State, Bengaluru, subject to conditions.

Further, permission is also granted to the All India Lawyer's Union (R), Karnataka State, Bengaluru, for conducting online coaching classes with a condition that the Co-ordinator should submit a list of the Judicial Officers required for conducting classes and obtain prior approval of this office to the said list.

In this regard, I am directed to inform that all the Judicial Officers working in the State shall furnish the following details before they agree to address any webinar/online class/lecture, to the High Court and seek prior permission well in advance:-

...2/..

**-:2:-**

- (1) Details of the Institution/Competent Authority organizing the webinar/online class/lecture.
- (2) Subject/Topic on which webinar/online class/lecture will be delivered.
- (3) The specific date and time of the webinar/online class/lecture.
- (4) The audience participating in the webinar/online class/lecture.
- (5) While seeking permission of the High Court, the Judicial Officers must clearly mention whether they are delivering such a webinar/ online class/lecture, at free of cost or on payment of any honorarium.

Your faithfully,

Sd/-  
(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL

R.O.C. **GOB(I) 28/2020**

.....No.....

D.DIS.

HIGH COURT OF KARNATAKA

HIGH COURT BUILDING

BENGALURU - 560 001

**From,**

**DATED: 22.10.2020**

**THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA, BENGALURU – 1**

**To,**

All the Prl. District and Sessions Judge in the State/  
All the Judicial Officers working on OOD.

**SIR/MADAM,**

Sub:- Seeking permission of the High Court for addressing any webinar/online class/lecture conducted by the Karnataka State Bar Council and recognized Bar Associations in the State, by the Judicial Officers – reg.

Ref:- This office letters of even number dated 03.08.2020 & 13.10.2020.

\* \* \* \* \*

In continuation of this office letters of even number dated 03.08.2020 and 13.10.2020, I am directed to inform that all the Judicial Officers working in the State shall seek permission of the High Court by furnishing the details mentioned in this office letter of even number dated 13.10.2020, before they agree to address any webinar/online class/lecture to be conducted by the Karnataka State Bar Council and recognized Bar Associations in the State, without affecting their office work.

Your faithfully,

Sd/-

(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL

**Copy to:**

1. The Chairman, Karnataka State Bar Council, Bengaluru.
2. Office copy.